

(2022) 02 CAT CK 0027

In the Central Administrative Tribunal

Case No : Original Application No. 144 Of 2019

Kamal Kishor

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 17-02-2022

Acts Referred:

Citation : (2022) 02 CAT CK 0027

Hon'ble Judges : Tarun Shridhar, Member (A); Pratima K Gupta, Member J

Bench : Division Bench

Advocate : S.P. Pathak, L.P. Tiwari

Final Decision : Disposed Of

Judgement

Pratima K Gupta, Member (J)

1. Shri S.M. Abbas Naqvi, learned counsel for the applicant and Shri S.P. Pathak, learned counsel for the respondents are present.
2. At the outset, learned counsel for the applicant submits that O.A. no.144/2019 has since become infructuous. He has filed a Withdrawal Application no.2818/2021 to withdraw the present Original Application.
3. For the reasons stated in the withdrawal application, the O.A. is dismissed as withdrawn.
4. As the associated MAs are also disposed of accordingly.